



SHARE TRANSFER FORM

Date of presentation to the Prescribed Authority

(Pursuant to Section 108 (1A) of the Companies Act, 1956)

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named, the shares specified below subject to the conditions on which the said shares are now held by the Transferor(s) and Transferee(s) do hereby agree to accept and hold the said shares subject to the conditions aforesaid.

FULL NAME OF COMPANY

CAMLIN FINE CHEMICALS LIMITED

NAME OF THE RECOGNISED STOCK EXCHANGE
WHERE DEALT IN, IF ANY

DESCRIPTION OF EQUITY / PREFERENCE SHARES

No. in Figures	Number in words	Consideration (in figures)	Consideration (in words)

Distinctive numbers	From				
	To				
Corresponding Certificate Nos.					

TRANSFEROR(S) [SELLER(S)] PARTICULARS

Regd. Folio No.

Name(s) in Full

1. _____
2. _____
3. _____
4. _____

Signature(s)

1. X _____
2. X _____
3. _____
4. _____

ATTESTATION

I, hereby attest the signature of the Transferor(s) herein mentioned

Signature

Name

Address / Seal

Signature of Witness

Name & Address of Witness

Pin _____

* Please see overleaf instructions.

TRANSFEE(S) [BUYER(S)] PARTICULARS

Name(s) in Full

1. **SHRI ASHISH DANDEKAR AND SMT LEENA DANDEKAR**
2. _____
3. _____

Signature(s)

1. _____
2. _____
3. _____

OCCUPATION	ADDRESS	FATHER'S / HUSBAND'S NAME
1. Business	13S, Regency Terraces, Plot No: 504 ,	
2. _____	Junction of 17th Road & Chitrakar	
3. _____	Dhurandar Marg, Khar (W),	
	Mumbai 400 052	

Transferee(s) existing Folio
If any, in same Order of Names

Value of
Stamps affixed

Rs.

DATED this

day of

Two Thousand

PLACE

For Office use only :

Folio

Company Code